Vijaya Lakshmi (K.) (Smt) *v.* Govt. of Andhra Pradesh Represented by its Secretary Home (Courts C1) Department and Anr. ..... 364

## CONTENTS

A.S. Motors Pvt. Ltd. (M/s.) <i>v.</i> Union of India and Ors.	409
Chief Executive Officer, (The) Pondicherry Khadi and Village Industries Board and Anr. <i>v.</i> K. Aroquia Radja & Ors.	562
Esha Ekta Apartments Co-operative Housing Society Limited and Others <i>v.</i> Municipal Corporation of Mumbai and Others	478
Goudappa & Ors. v. State of Karnataka	547
Rajasthan State Industrial Development and Investment Corporation (The) & Anr. <i>v.</i> Diamond and Gem Development	
Corporation Ltd. & Anr.	331
Som Raj @ Soma v. State of H.P.	433
State of A.P. (The) & Ors. <i>v.</i> M/s. Star Bone Mill & Fertiliser Co.	394
State of Kerala and Others <i>v.</i> Sneha Cheriyan and Another	460
State of Maharashtra and Others <i>v.</i> Nowrosjee Wadia College and Others	303
State of U.P. & Ors. v. Mahesh Narain Etc.	534
Subodh Nath and Anr. v. State of Tripura	581

#### SUBJECT-INDEX

#### ADMINISTRATIVE LAW:

(i) Natural justice - Rules of - Held: Are not rigid, immutable or embodied rules - To an extent there has been a shift from the earlier thought that even a technical infringement of the rules is sufficient to vitiate action.

(ii) Natural justice - Doctrine of *audi alteram partem* - Object of - Held: Is to strike at arbitrariness and want of fair play.

(Also see under: Contract)

M/s. A.S. Motors Pvt. Ltd. v. Union of India and Ors. ..... 409

ADVOCATES ACT, 1961:

s. 49.

(See under: Constitution of India, 1950) ..... 364

BAR COUNCIL OF INDIA RULES:

rr. 11 and 15.

(See under: Constitution of India, 1950) ..... 364

CONSTITUTION OF INDIA, 1950:

(1) Arts. 14 and 16. (See under: Service Law)

..... 562

(2) Art. 226 - Contractual disputes and writ jurisdiction - Held: Generally the court should not exercise its writ jurisdiction to enforce contractual obligation.

(Also see under: Rajasthan State Industrial and Investment Corporation Limited (Disposal of Land) Rules, 1979)

The Rajasthan State Industrial Development and Investment Corporation & Anr. v. Diamond and Gem Development Corporation Ltd. & Anr. ...... 331

(3) (i) Art. 234 - Appointment as Civil Judge denied - On the basis of police report alleging association of candidate and her husband with banned political party - Held: Since complete papers were not placed before High Court on administrative side, it cannot be said that there has been meaningful consultation with High Court as required u/Art. 234 - High Court administration thus failed in discharging its responsibility u/Art. 234 - Direction to State Government to place the Police Report before High Court on administrative side.

(ii) Art. 22(1) - Appointment as Civil Judge - Denied on the basis of police report alleging association of candidate's husband (an advocate) with a banned political party - Held: Candidate cannot be made to suffer for the role of her husband who was discharging his duty as an advocate in furtherance of fundamental rights provided u/Art. 22(1) of litigants - Also as per rules framed by Bar Council of India, an advocate is bound to accept any brief and it is duty of advocate to uphold the interests of his client - Constitution of India, 1950 - Art. 22(1) - Advocates Act, 1961 - s. 49 - Bar Council of India Rules - rr. 11 and 15 - Judicial Service.

Smt. K. Vijaya Lakshmi v. Govt. of Andhra Pradesh Represented by its Secretary Home (Courts C1) Department and Anr.

..... 364

#### CONTRACT:

(1) Termination of, by respondent-authority -Termination challenged on ground of denial of a fair hearing - Held: Termination of contract was preceded by a show-cause notice issued to appellant and a hearing provided to it by competent authority - Issue of show-cause notice and disclosure of material on the basis of which action was proposed to be taken was in compliance with fairness to appellant - Absence of any allegation of mala fides against those taking action as also the failure of appellant to disclose any prejudice, indicated that procedure was fair and in substantial compliance with requirements of *audi alteram partem*.

(ii) Contract for collection of fee for using stretch of road on National Highway - Awarded to appellant - Contract subsequently terminated by respondentauthority - Termination challenged - Held: Reports submitted by the agency employed by respondentauthority clearly showed that appellant-contractor was indulging in malpractices - It was abusing its position as a contractor, putting the public at large to unnecessary harassment and demanding money not legally recoverable from them - Appellantcontractor, thus, not entitled to claim any relief.

(iii) Termination of contract by respondent-authority
Forfeiture of performance security - Held: Justified
Such forfeiture was available to respondentauthority under the terms of contract, and provisions of s.74 of Contract Act did not forbid the same -An aggrieved party is entitled to receive compensation from the party who has broken the contract whether or not actual damage or loss is proved to have been caused by the breach - Contract Act, 1872 - s.72.

(iv) Termination of contract - Invoking of bank guarantee furnished by contractor - Held: Not justified as respondent-authority had already recovered the penalty levied and also forfeited the performance security - Without a proper estimation of the excess received by contractor, it was not open to respondent-authority to invoke the bank guarantee.

M/s. A.S. Motors Pvt. Ltd. v. Union of India and Ors. ..... 409

(2) Terms and conditions - Interpretation - Held: The contract is to be interpreted giving the actual meaning to the words contained in the contract - It is not permissible for the court to make a new contract, however reasonable, if parties have not made it themselves.

(Also see under: Rajasthan State Industrial and Investment Corporation Limited (Disposal of Land) Rules, 1979)

The Rajasthan State Industrial Development and Investment Corporation & Anr. v. Diamond and Gem Development Corporation Ltd. & Anr. ...... 331

CONTRACT ACT, 1872:

s.72:	
(See under: Contract)	

## CRIMINAL LAW:

Motive - Relevance of - Held: Motive is relevant in case where prosecution seeks to prove guilt by circumstantial evidence - It becomes irrelevant if

..... 409

(vi)

	offence is proved by direct evidence. (Also see under: Penal Code, 1860)		
	Subodh Nath and Anr. v. State of Tripura		581
DEE	EDS AND DOCUMENTS: Ancient documents - Admissibility of. (See under: Property Law)		394
DE\	/ELOPMENT CONTROL REGULATIONS FOR GREATER MUMBAI, 1991: (See under: Urban Development)		478
DE\	/ELOPMENT CONTROL RULES FOR GREAT MUMBAI, 1967: (See under: Urban Development)		478
DO	CTRINES/PRINCIPLES: (1) Doctrine of <i>audi alteram partem</i> - Object of (See under: Administrative Law; and Contract)	of.	409
	(2) Doctrine of estoppel by election - Basis of		
	The Rajasthan State Industrial Development and Investment Corporation & Anr. v. Diamo and Gem Development Corporation Ltd. & Anr.		331
EQL	JITY: (See under: Rajasthan State Industrial and Investment Corporation Limited (Disposal of Land) Rules, 1979)		331
EVI	DENCE: Discrepancy in the version of witness - Effect of Court not to discard the evidence on the ground discrepancies, unless they are 'mater	l of	

discrepancies,	uniess	they	are	mater	la
discrepancies', so	as to cr	eate re	easona	able do	ubt
about the credibili	ty of witr	nesses.			

(Also see under: Penal Code, 1860)	
Subodh Nath and Anr. v. State of Tripura	581
<ul> <li>EVIDENCE ACT, 1872:</li> <li>(i) s.90 - Purpose of - Held: Is to do away with strict rules, as regards requirement of proof, which are enforced in the case of private documents, by giving rise to a presumption of genuineness, in respect of certain documents that have reached a certain age - The period is to be reckoned backward from the date of the offering of the document, and not any subsequent date, i.e., the date of decision of suit or appeal - Deeds and documents - Ancient documents - Admissibility of.</li> <li>(ii) s.110 - Presumption of title as a result of possession - Held: Can arise only where facts disclose that no title vests in any party.</li> <li>(Also see under: Property Law)</li> </ul>	
The State of A.P. & Ors. v. M/s. Star Bone Mill & Fertiliser Co	394
INTERPRETATION OF STATUTES: Purposive construction. (See under: Service Law)	460
JUDICIAL REVIEW: Concerning appointment of a civil judge - Permissibility - Held: Judicial review in such matter is permissible, if there is any breach or departure from Art. 234 or Judicial Service Rules - Constitution of India, 1950 - Arts. 226 and 234 - Judicial Service.	
Smt. K. Vijaya Lakshmi v. Govt. of Andhra Pradesh Represented by its Secretary Home (Courts C1) Department and Anr	364

(viii)

JUDICIAL SERVICE: (See under: Constitution of India, 1950; and Judicial Review) .		364	N
JUVENILE JUSTICE (CARE AND PROTECTION O CHILDREN) ACT, 2000 [AS AMENDED BY AMENDMENT ACT OF 2006]:	F	I	N
s.7A; and proviso, s.20 - Explanation - Applicabili of the Act - To offence committed prior to commencement of the Act - Held: In view of the provisions in ss.7A and 20, the Act would be applicable - In the instant case, accused was below	to ne pe w		N
<ul> <li>18 years on the date of commission of the offence and, as such, would be treated as juvenile under the provisions of the Act - Therefore, case qua the juvenile accused remitted to Juvenile Justice Boar - Penal Code, 1860 - s.302/34.</li> <li>(Also see under: Penal Code, 1860)</li> </ul>	er ne		R F
Subodh Nath and Anr. v. State of Tripura .		581	
KERALA EDUCATION RULES, 1959: Chapter XIV A - r.7A(3) r/w r.51A. (See under: Service Law)		460	
LAND ACQUISITION: (See under: Rajasthan State Industrial and Investment Corporation Limited (Disposal of Land) Rules, 1979)		331	
MAHARASHTRA OWNERSHIP FLATS (REGULATIO OF THE PROMOTION OF CONSTRUCTION, SALE, MANAGEMENT AND TRANSFER) ACT 1963: ss.2(c), 3(2), 4, 7(2) & 13.	- ,		
(See under: Urban Development) .		478	

AHARASHTRA REGIONAL AND TOWN PLANNIN ACT, 1966: ss.44, 45, 47, 52 to 57. (See under: Urban Development)		478
AHARASHTRA UNIVERSITIES ACT, 1994: s.115. (See under: Service Law)		303
IAXIMS: (i) Nemo dat quid non habet, (ii) Nemo plus juris tribuit quam ipse habet.		
(See under: Property Law)		394
IUMBAI MUNICIPAL CORPORATION ACT, 1888: ss.337, 351 and 354A. (See under: Urban Development)		478
PENAL CODE, 1860: (1) s.302 - Assault with deadly weapon on v part of body causing death of a person - Convict u/s.302 - Held: Justified - Appellant chose sha side of 'darat' cutting through the skull of decease resulting in exposing the brain tissue - Fi witnesses stated in unison, that appellant was the process of inflicting a second blow on the deceased, when they caught hold of him - In su a situation, it would be improper to treat/determ the culpability of the appellant by assuming that had inflicted only one injury on the deceased Appellant must be deemed to have committed to offence of 'culpable homicide amounting to murcu u/s.302, as he had struck the 'darat' blow, with to intention of causing such bodily injury, which	ion arp sed ive ine the he d - the der' the	

knew was so imminently dangerous, that it would

in all probability cause death of the victim.

Som Raj @ Soma v. State of H.P. ..... 433

(2) s.302/s.34 - Prosecution under - Conviction by courts below - Held: First appellant is guilty of offence u/s.302 - Prosecution case is supported by eye-witness account corroborated by reliable evidence direct as well as circumstantial - Therefore, his conviction upheld.

Subodh Nath and Anr. v. State of Tripura ..... 581

(3) s.302 r/w ss.34, 143 and 148 - Murder - Of husband, by wife's father and uncles - Five accused - Conviction of three accused (appellants) u/s.302 r/w s.34 - Held: Justified - Deceased was done to death in furtherance of common intention - The fact that two of the appellants held the deceased and facilitated third appellant to give the fatal blow and made no effort to prevent him from assaulting the deceased leads to the irresistible and inescapable conclusion that appellants shared the common intention.

(ii) s.34 - Scope of - Common intention - Held: s.34 lays down a principle of joint liability in the doing of a criminal act - The common intention is gathered from the manner in which the crime has been committed, the conduct of accused soon before and after the occurrence, the determination and concern with which the crime was committed, the weapon carried by accused and from the nature and injury caused by one or some of them - For arriving at a conclusion whether the accused had the common intention to commit an offence of which they could be convicted, the totality of circumstances must be taken into consideration.

Goudappa & Ors. v. State of Karnataka ..... 547

## PONDICHERRY KHADI AND VILLAGE INDUSTRIES

BOARD ACT, 1980: ss.3 and 15.

(See under: Service Law)

POONA UNIVERSITY ACT, 1974: (See under: Service Law)

..... 303

..... 562

#### PROPERTY LAW:

Ownership and title - Suit filed by respondent in 1974 on basis of registered sale deed dated 11-11-1959 for declaration of title - Trial court decreed the suit, holding that appellant-Government was not the owner of the suit property, and that respondent had a better title over it - Order upheld by High Court - Held: Courts below erred in ignoring the revenue record, particularly, the documents showing that the Government was the absolute owner of suit property since 1920 - Unless vendor of respondent had valid title, latter could not claim any relief whatsoever from court - There was clear admission by respondent that vendor had no title over suit property, and had executed sale deed in its favour by way of misrepresentation - Documents on record established vendor merely a lessee of appellant-Government - Sale deed relied upon by respondent was invalid and inoperative - Suit filed by respondent dismissed - Maxims - Nemo dat quid non habet and Nemo plus juris tribuit quam ipse habet.

The State of A.P. & Ors. v. M/s. Star Bone Mill & Fertiliser Co.

(xii)

(xiii)

RAJASTHAN LAND ACQUISITION ACT. 1953:

ss. 4 and 6.

(See under: Rajasthan State Industrial and Investment Corporation Limited (Disposal of Land) Rules, 1979)

..... 331

..... 331

# RAJASTHAN LAND REVENUE (INDUSTRIAL AREA ALLOTMENT) RULES, 1959:

r.11-A.

(See under: Rajasthan State Industrial and Investment Corporation Limited (Disposal of Land) Rules, 1979)

RAJASTHAN STATE INDUSTRIAL AND INVESTMENT CORPORATION LIMITED (DISPOSAL OF LAND) RULES, 1979:

r.24 - Land notified for public purpose - Possession of land taken over by State Government and handed over to appellant-RIICO - Appellant allotted the land to respondent-company, to facilitate establishment of an Industrial Estate - Lease deed executed - Appellant cancelled the lease deed on ground of non-completion of project within stipulated period, and took back possession of land - Held: The allotment was made on "as-iswhere-is" basis which was accepted by respondent-company without any protest - Terms of lease deed made it clear that no obligation was placed upon appellant to provide to the respondent the access road - The entire project was to be completed within five years, but construction was made just on a fraction of allotted land - Lease deed also contemplated that, the lessee will not transfer nor sub-let nor relinquish rights without prior permission from appellant - However, respondentcompany had negotiated with a third party for

development of the land - Cancellation of allotment was made by appellant in exercise of its power under r. 24 of 1979 Rules read with the terms of the lease agreement - Respondent-company did not resort to any of the statutory remedies, rather preferred a writ petition which could not have been entertained by High Court - Order of cancellation of allotment in favour of respondent-company restored - Rajasthan Land Revenue (Industrial area allotment) Rules, 1959 - r.11-A - Rajasthan Land Acquisition Act, 1953 - ss. 4 and 6.

The Rajasthan State Industrial Development and Investment Corporation & Anr. v. Diamond and Gem Development Corporation Ltd. & Anr. ...... 331

#### SERVICE LAW:

(1) Appointment - Co-terminus appointment -Entitlement of, such appointees to continue in service after cessation of engagement of the person with whose engagement their services were made co-terminus - Held: Respondents were engaged only because their names were sponsored by the Chairman of the Pondicherry Khadi and Village Industries Board, a statutory body corporate - They did not come into the service either through the Employment Exchange or through any procedure in which they were required to compete against other eligible candidates - Also, respondents had been clearly told that their services were coterminus, and they will have no right to be employed thereafter - It was not permissible for them to challenge their dis-engagement when tenure of the Chairman was over - Pondicherry Khadi and Village Industries Board Act, 1980 - ss.3 and 15.

(xv)

(ii) Recruitment - Proper channel - Requirement of - Held: The requirement of being employed through proper channel could not be relaxed in an arbitrary and cavalier manner for the benefit of a few persons - This would be clearly violative of Arts. 14 and 16 of the Constitution - Constitution of India, 1950 -Arts. 14 and 16.

The Chief Executive Officer, Pondicherry Khadi and Village Industries Board and Anr. v. K. Aroquia Radja & Ors.

..... 562

(2) Leave encashment benefit - To teachers of Pune University employed with Government affiliated colleges - Held: Though 1974 Act entitled the teachers of affiliated colleges the benefit of leave encashment, but neither 1974 Act nor 1994 Act oblige the State to extend this benefit - Merely because University statute provides for the benefit, it does not entitle University/College to claim reimbursement from State as of right - State was also justified in issuing directives to Universities to amend their statutes - Maharashtra Universities Act, 1994 - s.115 - Poona University Act, 1974 -Statutes of Pune University - Statutes 424(3) and 424(C).

State of Maharashtra and Others v. Nowrosjee Wadia College and Others

..... 303

(3) (i) Promotion - Eligibility - Held: Respondents were already holding the post of Scientific Officer and, therefore, were eligible to promotion quota of 25% posts of Assistant Director after completion of five years of service as Scientific Officers in terms of Rules of 1987 - Subsequent amendment of 1990 laying down to fill in all posts of Assistant

Director by direct recruitment could not be applied in case of the respondents - Even if respondents had not completed five years of experience on the post of Scientific Officer for any reason, they had the statutory protection and benefit of the proviso to r. 5 of 1987 Rules which provided that where permanent scientific officers were not available for absorption under the 25% quota, such temporary and officiating personnel were also to be considered for promotion to the said posts who were functioning on permanent basis on the next lower post - U.P. Forensic Science Laboratories Technical Officers Service Rules, 1987 - rr.5 and 16 - U.P. Forensic Science Laboratories Technical Officers' Service (First Amendment) Rules 1990. (ii) Service rules - Applicability - Effective date -Held: The rules cannot be made effective from the date of its preparation but will attain legal sanctity and capable of enforcement only when the rules are made effective - The date on which the rules is to be made effective would be the date when the rules are published vide the gazette notification.

State of U.P. & Ors. v. Mahesh Narain Etc. ..... 534

(4) Re-appointment - Of teachers - In aided schools in State of Kerala - Minimum continuous service in an academic year - If a pre-requisite for raising claim for re-appointment u/r.51A in view of r.7A(3) - Held: Sub r. (3) of r.7A cannot be read in isolation, it has to be read in light of the proviso to r.51A -Requirement of preventing the aided school managers in creating short-term vacancies and appointing several persons in those vacancies so as to make them claimants u/r.51A - Looking to the mischief or evil sought to be remedied,

(xvii)

purposive construction required to be adopted - A teacher relieved from service under rr.49 and 53, is entitled to get preference for appointment under r.51A only if the teacher has a minimum prescribed continuous service in an academic year as on the date of relief - Kerala Education Rules, 1959 - Chapter XIV A - r.7A(3) r/w r.51A.

State of Kerala and Others v. Sneha Cheriyan and Another ..... 460

..... 303

STATUTES OF PUNE UNIVERSITY: Statutes 424(3) and 424(C).

(See under: Service Law)

- U.P. FORENSIC SCIENCE LABORATORIES TECHNICAL OFFICERS SERVICE RULES, 1987: rr. 5 and 16. (See under: Service Law) ..... 534
- U.P. FORENSIC SCIENCE LABORATORIES TECHNICAL OFFICERS' SERVICE (FIRST AMENDMENT) RULES 1990: (See under: Service Law) ..... 534

## URBAN DEVELOPMENT:

Illegal and unauthorized construction made by developers/builders - Demolition order - Plea of flat buyers for regularization of construction - Held: The 1966 Act does not mandate regularization of construction made without obtaining the required permission or in violation thereof nor does it entitle flat buyers to seek a mandamus for regularization of unauthorized/illegal construction - The 1991 Regulations also cannot be invoked for regularization of disputed construction because the same were enforced much later - No case made out for directing the respondents to regularize construction made in violation of sanctioned plan -Courts are also expected to refrain from exercising equitable jurisdiction for regularization of illegal and unauthorized constructions - Flat buyers, however, free to avail appropriate remedy against developers/builders - Mumbai Municipal Corporation Act, 1888 - ss.337, 351 and 354A -Maharashtra Ownership Flats (Regulation of the Promotion of Construction, Sale, Management and Transfer) Act, 1963 - ss.2(c), 3(2), 4, 7(2) and 13 - Development Control Rules for Greater Mumbai, 1967 - Development Control Regulations for Greater Mumbai, 1991.

Esha Ekta Apartments Co-operative Housing Society Limited and Others v. Municipal Corporation of Mumbai and Others

#### WORDS AND PHRASES:

(1) (i) "as-is-where-is" - Meaning of.

(ii) "as if" - Meaning of.

(iii) "mutatis mutandis" - Meaning of - Rajasthan Land Revenue (Industrial area allotment) Rules, 1959 - r.11A (as amended).

The Rajasthan State Industrial Development and Investment Corporation & Anr. v. Diamond and Gem Development Corporation Ltd. & Anr. ...... 331

(2) 'Duration of vacancy' - Meaning of.

State of Kerala and Others v. Sneha Cheriyan and Another ..... 460

..... 478